

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.2460 of 2020

in

Company Appeal (AT) (Ins) No.306 of 2020

IN THE MATTER OF:

K. Bapaiah

...Appellant

Versus

**The Asset Reconstruction Company (India) Ltd.
(ARCIL) & Anr.**

...Respondents

For Appellant: Shri Gautam Singh, Advocate

For Respondents: Shri Kaushik Mishra, Advocate (R-1)

ORDER
(Virtual Mode)

20.10.2020 Heard. Instead of passing any modification Order as sought in I.A. No.2460 of 2020, we list the Appeal itself for hearing. The Respondents may file Reply if they want with regard to the Appeal before the next date. We are not listing the same for any Rejoinders.

Parties may file brief written submissions not more than three pages before next date. Copies of Judgements they want to rely on may also be filed separately.

List the Appeal 'for admission (after Notice) hearing' on 2nd November, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md